NOTIFICATIONS UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :

- (i) The Cost Audit (Qualifications) Amendment Rules, 1972, published in Notification No. G. S. R. 257 in Gazette of India dated the 22nd April, 1972.
- (ii) G. S. R. 258 published in Gazette of India dated the 22nd April, 1972. [Placed in Library. See No. LT-1943/72]
- ANNUAL REPORT OF INDIAN OIL CORPORA-TION LTD., BOMBAY AND REVIEW AND ANNUAL REPORT COCHIN REFINE-RIES LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF PATROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:

- Annual Report (Hindi version) of the Indian Oil Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT--1944/72]
- (2) (i) Review (Hindi and English versicns) by the Government on the working of the Cochin Refineries Limited, for the year ended the 31st August, 1970.
 - (ii) Annual Report of the Cochin Refineries Limited for the year ended the 31st August 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-1945/72]

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 14th April, 1972:

- (1) The Aircraft (Amendment) Bill, 1972.
- (2) The Indian Copper Corporation (Taking Over of Management) Bill, 1972.
- (3) The Marine Products Export Developn ent Authority Bill, 1972.
- (4) The Constitution (Twenty-fifth Amendment) Bill, 1971.

13 16 hrs.

DEMANDS FOR GRANTS

1972-73 - Contd.

MINISTRY OF PETROLEUM AND CHEMICALS-Contd.

MR. SPEAKER: Now we resume the discussion and voting on the Demands for Grants of the Ministry of Petroleum and Chemicals.

SHRIK. P. UNNIKRISHNAN (Badagara): I want to make a submission, Sir. Yesterday, there were a number of members who wanted that the time for this vital economic Ministry be extended by one hour. There was a unanimous consensus...

MR. SPEAKER : You ask for extension of time. Then it comes to taking away the lunch hour.

SHRI K. P. UNNIKRISHNAN : Let us take away the lunch hour. We won't mind.

MR. SPEAKER ; This was all settled in the Business Advisory Committee.